## GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1295
ANSWERED ON:12.12.2013
EXEMPTION FROM COMPETITION ACT
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

## Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has turned down the request of the Reserve Bank of India (RBI) for a blanket exemption from the Competition Act for forced mergers of distressed banks initiated by RBI;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Central Bank had sought exemption under Section 5 and 6 of the Competition Act, which requires prior approval from the Government before a merger;
- (d) if so, the details thereof and the response of the Government thereto;
- (e) whether the RBI had invoked the section in the forced merger of Global Trust Bank with Oriental Bank of Commerce and other mergers; and
- (f) if so, the details thereof and the reaction of the Government in this regard?

## **Answer**

## THE MINISTER OF STATE (SHRI SACHIN PILOT) (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS

- (a) to (d) The Government, vide notification dated 08.01.2013 has already exempted a banking company in respect of which a notification under section 45 of the Banking Regulation Act, 1949 has been issued for its amalgamation with any other banking institution, from the provisions of section 5 and 6 of the Competition Act, 2002. These provisions deal with jurisdiction of Competition Commission to regulate acquisition, amalgamation and mergers.
- (e) & (f) The amalgamation of Global Trust Bank with Oriental Bank of Commerce took place with effect from 14th August, 2004 when section 5 and 6 of the Competition Act dealing with acquisition, amalgamation and mergers were not in force. These sections have come into force only from 01st June, 2011.